

**FIR No. 348/18  
Case No. 8124/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 25.03.2021.

DEEPAK Digitally signed by  
KUMAR DEEPAK KUMAR  
Date: 2020.08.18  
14:24:26 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 851/15  
Case No. 1609/17  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 15.03.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
DN: cn=DEEPAK KUMAR, o=DEEPAK KUMAR, email=DEEPAK.KUMAR@DEEPAK KUMAR

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 13/15  
Case No.69256/16  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 16.12.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
DN: cn=DEEPAK KUMAR, o=DEEPAK KUMAR, email=DEEPAK.KUMAR@DEEPAK KUMAR.COM

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 8225/16  
PS RG**

Hearing through VC

18.08.2020

Present : None for the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 10.02.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:27:40 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 1078/14  
Case No. 123/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that on being contacted, Sh. R.K. Gaind, counsel for accused persons has expressed his inability to attend the matter through VC on the ground that he is out of station.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed i.e. arguments qua the offence u/s 506 IPC on 22.01.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:29:01 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 703/19**

**PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused is stated to be on police bail but not appearing.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Be put for consideration and clarification qua limitation.

C/N be also issued to IO for next date

Be put up on 22.10.2020.

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KUMAR

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DEEPAK KUMAR  
Date: 2020.08.18  
14:26:27 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 707/16  
PS RG**

Hearing through VC

18.08.2020

Present : None for the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 15.02.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:28:48 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 632/19  
PS RG**

Hearing through VC

18.08.2020

Present : None for complainant

In view of the restricted functioning of the court, matter stands adjourned.

Be put up for purpose fixed on 25.03.2021.

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Date: 2020.08.18 14:11:01 +05'30'

**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020**



**CC No. 17701/16**  
**PS RG**

Hearing through VC

18.08.2020

Present : None for the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 15.02.2021.

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Date: 2020.08.18 10:27:41 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 61/19  
Case No. 3381/19  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

It is informed by Reader/Naib Court that UTPs are not being produced in court on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

A copy of this order be sent to the Jail Superintendent concerned for production of accused through VC

Be put up for appearance of accused /FP on 16.09.2020.

DEEPAK KUMAR  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 432/11**  
**Case No. 65888/16**  
**PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused is already P.O.

IO SI Ramesh, Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for PE u/s 299 CrPC on 10.03.2021.

IO is bound down for next date.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:31:45 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 7701/16  
PS RG**

Hearing through VC

18.08.2020

Present : None for the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up on 15.02.2021.

DEEPAK  
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Date: 2020.08.18 14:26:17  
UTC+5:30

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 1291/15  
Case No. 6385/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused with counsel.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

An application for cancellation of NBWs issued against the accused has been moved. Heard. Perused.

In the interest of justice, and in view of the submissions made in the application, NBWs issued against the accused is hereby cancelled. **Accused is warned to be careful in future with regard to his appearance before the court. Robkar be issued accordingly.**

Counsel for accused seeks some time to address arguments on the point of charge.

Heard. In the interest of justice, one more opportunity is given for addressing arguments on the point of charge.

Be put up for aforesaid purpose/ FP on 08.01.2021.

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Date: 2020.08.18 11:02:00 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 1322/15  
Case No. 3544/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for victim Yogesh.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

This is cancellation report.

It is informed by the Reader that despite efforts, victim Yogesh could not be contacted.

In view of the restricted functioning of the court, matter stands adjourned for today.

Previous order be complied with afresh for next date.

Be put up on 06.01.2021.

DEEPAK  
KUMAR  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

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Date: 2020.08.18 14:30:30  
+05'30'

**FIR No. 315/12  
Case No.67722/16  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 16.12.2020.

DEEPAK  
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Date: 2020.08.18  
14:25:33 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 2212/18  
PS RG**

Hearing through VC

18.08.2020

Present : None for the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 22.03.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.14 14:30:54 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020



**FIR No. 1036/06  
Case No. 67606/16  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused Sonu is stated to be in JC but not produced.

Accused Raj Kumar not present.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned.

A copy of this order be sent to the Jail Superintendent concerned for production of accused Sonu through VC with necessary details.

Be put up for appearance of accused/ FP on 17.09.2020.

DEEPAK  
KUMAR

Digitally signed by DEEPAK  
KUMAR  
Date: 2020.08.18 14:22:00  
+05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 556/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Ms. Swadha Gupta counsel for accused alongwith accused  
Devesh Kumar.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Accused Devesh Kumar has been identified by her counsel.

**This is supplementary charge-sheet vide which FSL  
result has been filed. Main charge-sheet is stated to be pending in  
the court of Sh. Lal Singh, Ld. ASJ for 21.08.2020. Copy of  
supplementary chargesheet has already been supplied to the  
accused.**

It is submitted that copies are legible and complete in all  
respect. Section 207 Cr.P.C. Complied with.

Accordingly, the case is committed to the Court of  
Sessions.

Ld. PP be notified.

List the matter on 20.08.2020 before Ld. District and  
Sessions Judge, West District, Tis Hazari Courts for appropriate  
orders.

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Date: 2020.08.18 14:32:05  
+05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**CC No. 4638/19  
PS RG**

Hearing through VC

18.08.2020

**Present :** Sh. Sanjeev Bhatia, counsel for complainant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

ATR has been filed by the IO wherein some more time has been sought for concluding the inquiry and filing the conclusive ATR.

In view of the above, let the copy of ATR be supplied to counsel for complainant.

Be put up for aforesaid purpose/ FP on 13.01.2021.

**Issue fresh notice to IO SI Vikas Fageria for filing the conclusive ATR in the matter on next date.**

DEEPAK KUMAR

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 337/19**  
**Case No. 8293/19**  
**PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 23.03.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:33:36 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 295/19  
Case No. 10069/19  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 24.03.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:33:13 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 567/2020  
Case No. 3053/20  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File is perused.

I take cognizance of the offence (s)

Court notice be issued to Jail Superintendent concerned for production of both the accused through VC.

Notice be also issued to IO for his appearance through VC.

Be put up for appearance of accused persons/ FP on 02.09.2020.

Ahlmad is directed to send the copy of this order to the Jail Superintendent concerned for compliance of the order.

DEEPAK KUMAR  
Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18  
14:35:39 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 375/18  
Case No. 5777/18  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Sh. C.B. Garg, counsel for both the accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Matter is at the stage of arguments on the point of charge. However, counsel for both the accused persons seek adjournment by submitting that the accused persons could not be contacted despite efforts.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed i.e. arguments on the point of charge on 06.01.2021.

DEEPAK  
KUMAR

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KUMAR  
Date: 2020.08.18 14:34:48  
+05'31'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 72/2020  
Case No. 1355/20  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 25.03.2021.

DEEPAK  
KUMAR

Digitally signed by DEEPAK  
KUMAR  
Date: 2020.08.18 14:27:24  
+05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020



**DD No. 6 A dated  
27.07.2020  
PS Rajouri Garden  
U/s184/185/3/181/39/192/146/196  
MV Act**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused Rohit.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

**This is Kalandra vide DD No. 6 A dated 27.07.2020 U/s  
184/185/3/181/39/192/146/196 MV Act.**

In the interest of justice, matter stands adjourned for today.

Court notice be issued to accused for next date.

Be put up for appearance of accused/ FP on 21.10.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
DN: cn=DEEPAK KUMAR, o=  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 548/20  
Case No. 3141/20  
PS RG**

Hearing through VC

18.08.2020

This is fresh charge-sheet. It be checked and registered as per rules, if not already registered.

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File is perused.

I take cognizance of the offence (s)

Court notice be issued to Jail Superintendent concerned for production of accused through VC.

Notice be also issued to IO for his appearance through VC.

Be put up for appearance of accused/ FP on 02.09.2020.

Ahlmad is directed to send the copy of this order to the Jail Superintendent concerned for compliance of the order.

DEEPAK KUMAR

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**FIR No. 006/2020**

**PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Accused is stated to be on police bail but not appearing.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Be put for consideration and clarification qua limitation.

C/N be also issued to IO for next date.

Be put up on 22.10.2020.

DEEPAK  
KUMAR

Digitally signed by  
DEEPAK KUMAR  
Date: 2020.08.18  
14:36:35 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020

**DD No. 11 dated  
29.05.16  
PS AATS/ West  
U/s 41.1 (d) CrPC & u/s  
103 DP ACT**

**Hearing through VC**

**18.08.2020**

**Present : Ld. APP for the state.**

**None for the accused persons.**

**In view of the restricted functioning of the court, matter  
stands adjourned for purpose fixed.**

**Be put up on 20.01.2021.**

**DEEPAK  
KUMAR**

Digitally signed by DEEPAK  
KUMAR  
Date: 2020.08.18 14:37:48  
+05'30'

**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020**

**FIR No. 649/2020  
Case No. 3054/2020  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Heard. File is perused.

I take cognizance of the offence (s)

Court notice be issued to Jail Superintendent concerned for production of accused persons through VC.

Notice be also issued to IO for his appearance through VC.

Be put up for appearance of accused/ FP on 02.09.2020.

Ahlmad is directed to send the copy of this order to the Jail Superintendent concerned for compliance of the order with necessary details.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.18 14:14:08 +05'30'

**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020**

**FIR No. 44/14  
Case No.71847/16  
PS RG**

Hearing through VC

18.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 16.12.2020.

DEEPAK  
KUMAR Digitally signed by  
DEEPAK KUMAR  
Date: 2020.08.18  
14:26:56 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
18.08.2020